



TAMIL NADU LEGISLATIVE ASSEMBLY
(Thirteenth Assembly)

THIRD SESSION
(4th December, 2006 to 7th December, 2006)

RESUME OF BUSINESS

Legislative Assembly Secretariat, Chennai - 600 009.

PREFACE

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during its Third Session, held from 4th December, 2006 to 7th December, 2006.

Chennai - 600 009.
Dated: 9.3.2007.

M.SELVARAJ,
SECRETARY.

TAMIL NADU LEGISLATIVE ASSEMBLY
THIRTEENTH ASSEMBLY - THIRD SESSION

CONTENTS

<i>Serial No.</i>	<i>Subject</i>	<i>Page No.</i>
I	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Prorogation	2
V	Obituary References	2
VI	Condolence Resolution	3
VII	Questions	4
VIII	Panel of Chairmen	4
IX	Calling Attention Statements	4
X	Legislative Business	5
XI	Financial Business	6
XII	Government Motions	7
XIII	Government Resolutions	9
XIV	Felicitation	11
XV	Presentation of Reports by the Committees	12
XVI	Papers Laid on the Table of the House	13

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU
LEGISLATIVE ASSEMBLY FROM 4th DECEMBER, 2006
TO 7th DECEMBER, 2006**

I. SUMMONS

Summons for the Third Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 7th November, 2006 in S.O.Ms.No. 186, Legislative Assembly Secretariat, dated the 7th November, 2006 to meet at 9.30 a.m. on 4th December, 2006.

II. DURATION OF THE MEETING

The Third Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 4th December, 2006 and adjourned *sine-die* on the 7th December, 2006.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for Four days during the period from 4th December, 2006 to 7th December, 2006 on the following days:-

4th December, 2006, 5th December, 2006, 6th December, 2006 and 7th December, 2006.

In terms of hours, the House sat for 12 hours and 06 minutes.

IV. PROROGATION

The Third Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 26th December, 2006 vide S.O.Ms.No.223, Legislative Assembly Secretariat, dated the 27th December, 2006.

V. OBITUARY REFERENCES

Seven Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

Serial No. and Name of the Member (1)	Constituency (2)	Period (3)	Date of demise (4)	Date on which reference was made in the House (5)
1	Tvl. R. Sengaliappan	Palladam Singanallur	1962-67 1985-88	14.09.2006 04.12.2006
2	V. Balaguru	Sholavandan	1977-80	23.09.2006 04.12.2006
3	G.D. Perumalraju	Andhiyur (SC)	1962-67	25.10.2006 04.12.2006
4	P. Sengottaiyan	Kapilamalai	1985-88	26.10.2006 04.12.2006
5	T.T.S. Thippiah	Mettupalayam	1967-71	11.11.2006 04.12.2006
6	P. Nagalingam	Ponneri (SC)	1967-71 1971-76	01.12.2006 04.12.2006
7	V. Madanagopal	Vedasandur	1952-57	25.11.2006 05.12.2006

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 4th December, 2006, Hon. Thiru R. Avudaiappan, Speaker placed the following Condolence Resolution before the House:-

On the demise of Dr. K. Kalimuthu, former Speaker, Tamil Nadu Legislative Assembly:-

"மாணவப் பருவத்திலேயே திராவிட இயக்கப் பற்றாளராகத் தொடங்கி, பின்னர் மொழிப்போர்த் தியாகியாக விளங்கியவரும், எழுத்து, பேச்சு இரண்டிலும் திறன் பெற்றவராகத் திகழ்ந்தவரும்— நட்புக்கும் நல்ல தோழமைக்கும் ஏற்றவராக, அரசியல், இலக்கியம் ஆகிய இரண்டிலும் சிறந்தவராக, இனிய பண்பும் செயல் திறனும் கொண்டவராக வாழ்ந்தவரும்— 2001 முதல் 2006 வரை பன்னிரெண்டாவது சட்டமன்றப் பேரவையின் தலைவராகச் சிறப்புறப் பணியாற்றி, அனைத்துத் தரப்பினரையும் அரவணைத்துச் செல்லும் பண்பால் அனைவரது பாராட்டுதலைப் பெற்றவருமான டாக்டர் கா. காளிமுத்து அவர்கள், 8.11.2006 அன்று தனது 64-வது அகவையில் இயற்கை எய்தியது குறித்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத்த துயரமும் கொள்கிறது. டாக்டர் கா. காளிமுத்து அவர்கள் தன்னுடைய சிறு வயது முதல் மேடைப் பேச்சில் ஆற்றல் மிக்கவராகவும், தேவநேயப் பாவாணர் அவர்களின் வழியில் நின்று தமிழ் உணர்வை வளர்த்தவராகவும் இருந்தவர். அவர் பல்வேறு தமிழ் இலக்கிய நூல்களை எழுதியவர். மேலும், அவர் 1971-76, 1977-80, 1980-84, 1985-88 மற்றும் 2001-2006 ஆகிய ஆண்டுகளில் 5 முறை சட்டப்பேரவை உறுப்பினராகவும், 1989 முதல் 1991 வரை நாடாளுமன்ற உறுப்பினராகவும் தேர்ந்தெடுக்கப்பட்டார். 1977 முதல் 1986 வரை தமிழக அமைச்சராகச் சிறப்பாகப் பணியாற்றினார். அன்னாரது மறைவால் அவரைப் பிரிந்து வாடும் அவர்தம் குடும்பத்தினருக்கு ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் இப்பேரவை தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed soul.

VII. QUESTIONS

During the Session, 7106 Notices of question were received and admitted out of which 667 were treated as Starred questions, 2208 were treated as Unstarred questions. 30 Starred questions were answered on the floor of the House. Answers to 100 Unstarred questions were placed on the Table of the House. Though One Short Notice question was received and admitted and it was not answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 5th February 2006, Hon. the Speaker announced in the House the following Panel of Chairmen for the Third Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru B. Ranganathan
2. Thiru Durai Chandrasekaran
3. Dr. E.S.S. Raman
4. Thiru T. Velmurugan
5. Selvi K. Balabharathy
6. Thiru V. Sivapunniam

IX. CALLING ATTENTION STATEMENTS

One Calling Attention notice to a matter of urgent public importance regarding need to appoint sufficient Teachers, to construct compound walls and to provide toilet facilities for Government High Schools at Sethumadai and Vettaikaranpudur at Valparai Constituency, Coimbatore District given by Thiru Kovai Thangam was received and Hon. Minister for School Education made a statement on the floor of the House on 7.12.2006.

X. LEGISLATIVE BUSINESS

During the period, 14 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

	Sl.No. Title of the Bill (1)	Date of Introduction (2)	Date of Consideration and passing (3)
1.	The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 2006 (L.A. Bill No. 34 of 2006)	5.12.2006	5.12.2006
2.	The Tamil Nadu District Municipalities (Amendment) Bill, 2006 (L.A. Bill No. 35 of 2006)	5.12.2006	5.12.2006
3.	The Indian Stamp and the Registration (Tamil Nadu Amendment) Bill, 2006 (L.A. Bill No. 36 of 2006)	5.12.2006	5.12.2006
4.	The Tamil Nadu Value Added Tax Bill, 2006 (L.A. Bill No. 37 of 2006)	5.12.2006	5.12.2006
5.	The Tamil Nadu Co-operative Societies (Third Amendment) Bill, 2006 (L.A. Bill No. 38 of 2006)	6.12.2006	6.12.2006
6.	The Tamil Nadu Admission in Professional Educational Institutions Bill, 2006 (L.A. Bill No. 39 of 2006)	6.12.2006	6.12.2006
7.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2006 (L.A. Bill No. 40 of 2006)	6.12.2006	6.12.2006

8.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 2006 (L.A. Bill No. 41 of 2006)	6.12.2006	6.12.2006
9.	The Tamil Nadu Appropriation (No.3) Bill, 2006 (L.A. Bill No. 42 of 2006)	6.12.2006	7.12.2006
10.	The Tamil Nadu Appropriation (No.4) Bill, 2006 (L.A. Bill No. 43 of 2006)	6.12.2006	7.12.2006
11.	The Tamil Nadu Panchayats (Sixth Amendment) Bill, 2006 (L.A. Bill No. 44 of 2006)	7.12.2006	7.12.2006
12.	The Anna University (Amendment) Bill, 2006 (L.A. Bill No. 45 of 2006)	7.12.2006	7.12.2006
13.	The Anna University, Tiruchirapalli Bill, 2006 (L.A. Bill No. 46 of 2006)	7.12.2006	7.12.2006
14.	The Anna University, Coimbatore Bill, 2006 (L.A. Bill No. 47 of 2006)	7.12.2006	7.12.2006

XI. FINANCIAL BUSINESS

1. On the 6th December, 2006, Hon. Prof. K. Anbazhagan, Minister for Finance presented to the Assembly the First Supplementary Statement of Expenditure for the year 2006-2007

The demands for further grants were moved and voted without discussion by the House on the same day.

The Tamil Nadu Appropriation (No.3) Bill, 2006 (L.A. Bill No. 42 of 2006) relating to the First Supplementary Statement of Expenditure for the year 2006-2007 was introduced in the Assembly on 6th December, 2006 and was considered and passed on 7th December, 2006.

2. On the 6th December, 2006, Hon. Prof. K. Anbazhagan, Minister for Finance Presented to the Assembly the Demands or Grants for Excess Expenditure in the year 1997-1998.

The Demands were moved and voted without discussion by the House on the same day i.e. 6th December, 2006.

The Tamil Nadu Appropriation (No.4) Bill, 2006 relating to Demands for Grants for Excess Expenditure in the year 1997-1998 was also introduced in the Assembly on 6th December, 2006 and it was considered and passed on 7th December, 2006.

XII. GOVERNMENT MOTIONS

1) On the 5th December, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Payment of Salaries (Second Amendment) Bill, 2006 (L.A. Bill No.34 of 2006); the Tamil Nadu District Municipalities (Amendment) Bill, 2006 (L.A. Bill No.35 of 2006); the Indian Stamp and the Registration (Tamil Nadu Amendment) Bill, 2006 (L.A. Bill No. 36 of 2006) and the Tamil Nadu Value Added Tax Bill, 2006 (L.A. Bill No.37 of 2006) which have been introduced today be taken up for consideration and passing today itself".

The Motion was adopted *nem con*.

2) On the 6th December, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:

"இன்றைய நிகழ்ச்சி நிரலில் உள்ள இனம் 12 "அரசினர் தனித் தீர்மானம்" இனம் 4 ஆக எடுத்துக்கொள்ள வேண்டும். ஏனைய இனங்கள் தொடர்ந்து அதே வரிசைப்படி எடுத்துக் கொள்ளப்பட வேண்டும்."

The Motion was adopted *nem con*.

3) On the 6th December, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Co-operative Societies (Third Amendment) Bill, 2006 (L.A. Bill No. 38 of 2006); the Tamil Nadu Admission in Professional Educational Institutions Bill, 2006 (L.A. Bill No. 39 of 2006); the Tamil Nadu General Sales Tax (Third Amendment) Bill, 2006 (L.A. Bill No. 40 of 2006) and the Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 2006 (L.A. Bill No. 41 of 2006) which have been introduced today be taken up for consideration today itself"

The Motion was put to vote and carried.

4) On the 7th December, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Panchayats (Sixth Amendment) Bill, 2006 (L.A. Bill No.44 of 2006); the Anna University (Amendment) Bill, 2006 (L.A. Bill No. 45 of 2006); the Anna University, Tiruchirapalli Bill, 2006 (L.A. Bill No. 46 of 2006) and the Anna University, Coimbatore Bill, 2006 (L.A. Bill No. 47 of 2006) which have been introduced today be taken up for consideration today itself".

The Motion was adopted *nem con*.

5) On the 7th December, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned Sine-die"

The Motion was put to vote and carried.

XIII. GOVERNMENT RESOLUTIONS

1) On the 6th December, 2006, Hon. Dr. M. Karunanidhi, Chief Minister moved the following resolution:-

"சென்னை உயர்நீதிமன்ற நடவடிக்கைகள் அனைத்திலும் இதுவரையில் ஆங்கில மொழியே வழக்கு மொழியாக இருந்து வருகிறது. இந்திய அரசமைப்புச் சட்டத்தின் 348 (1)-வது பிரிவின்படி உயர்நீதிமன்றத்திலும் உச்ச நீதிமன்றத்திலும் ஆங்கில மொழியிலேயே அனைத்து நடவடிக்கைகளும் இருக்க வேண்டும் என்று கூறப்பட்டுள்ளது. எனினும், அரசமைப்புச் சட்டப் பிரிவு 348, உட்பிரிவு (2) உடன் இணைந்த 1963 ஆம் ஆண்டு ஆட்சி மொழிச் சட்டப் பிரிவு-7ன்படி, உயர்நீதிமன்ற நடவடிக்கைகள் அனைத்தையும் மேதகு இந்தியக் குடியரசுத் தலைவர் அவர்களின் ஒப்புதலைப் பெற்று, மாநில ஆட்சி மொழியிலேயே நடத்த மாநில அரசு உரிய நடவடிக்கை எடுத்திட வழிவகை செய்யப்பட்டுள்ளது.

நமது மாநிலத்தில் தமிழிலேயே அனைத்து நிர்வாக நடவடிக்கைகளும் மேற்கொள்ளப்பட வேண்டும் என்ற கொள்கையின் அடிப்படையில், அரசமைப்புச் சட்டப் பிரிவு 348 உட்பிரிவு (2) உடன் இணைந்த 1963 ஆம் ஆண்டு ஆட்சி மொழிச் சட்டப் பிரிவு 7-ன்படி சென்னை உயர்நீதிமன்றத்தின் தீர்ப்புகள், தீர்ப்பாணைகள் உள்ளிட்ட அனைத்து நடவடிக்கைகளிலும் நமது மாநில ஆட்சி மொழியாகிய தமிழை அறிமுகப்படுத்திட தமிழக அரசு முடிவெடுத்துள்ளது. தமிழக வரலாற்றில் பொன் எழுத்துக்களால் பொறிக்கப்பட வேண்டிய இம்முடிவினைச் செயல்படுத்த விரைவில் ஒப்புதல் வழங்க வேண்டுமென மேதகு இந்தியக் குடியரசுத் தலைவர் அவர்களைக் கேட்டுக்கொள்வதென இந்த சட்டமன்றப் பேரவையில் ஒரு மனதாக இத்தீர்மானம் நிறைவேற்றப்படுகிறது."

The above Resolution was adopted *nem con*.

2) On the 7th December, 2006, Hon. Thiru R. Avudaiappan, Speaker placed before the House the following resolution:-

"கடந்த பத்தாண்டுகளாக ஜனநாயக முறையில் மக்கள் பிரதிநிதிகளை தேர்ந்தெடுக்க இயலாதிருந்த பாப்பாப்பட்டி, கீரிப்பட்டி, நாட்டார்மங்கலம், கொட்டகாட்சியேந்தல் ஆகிய பஞ்சாயத்துகளுக்கு சமத்துவ பெரியார், முத்தமிழறிஞர், தமிழக முதல்வர் மாண்புமிகு கலைஞர் அவர்கள், தமது சாதாரணத்தால் அனைத்து தரப்பு மக்களின் ஒத்துழைப்போடு தேர்தலை நடத்தி தலைவர்களையும் தேர்வு செய்து தாழ்த்தப்பட்டோர் உரிமைகளை நிலைநாட்டி ஜனநாயகம் தழைத்தோங்கச் செய்தார். இவை பொன்னெழுத்துக்களால் சட்டப்பேரவை வரலாற்றில் பொறிக்கப்பட வேண்டும்".

The above Resolution was adopted *nem con*.

3) On the 7th December, 2006, Hon. Dr. M. Karunanidhi, Chief Minister moved the following resolution:-

"இலங்கையிலே, தமிழ் மக்களின் உயிர் உடைமைகளுக்குப் பாதுகாப்பு இல்லாத சூழ்நிலை, மேலும் மோசமான அளவில் தொடர்வதாக இந்தச் சட்டப்பேரவை ஆழ்ந்த வேதனையைத் தெரிவிப்பதோடு, இதற்கு ஒரு முடிவினைக் காண இலங்கைத் தமிழர்கள் அனைத்து உரிமைகளும் பெற்று, அமைதியாக வாழ்ந்திட, இந்தியப் பேரரசு உரிய முயற்சிகளை மேற்கொள்ளுமாறு இப்பேரவை, இந்திய அரசைக் கேட்டுக் கொள்கிறது."

The above Resolution was adopted *nem con*.

XIV Felicitation

On the 7th December, 2006, Hon. the Speaker made the following announcement:-

That Hon. Kalaignar, Chief Minister of Tamil Nadu, Periyar of Social Justice and Muthamizharignar with the help of all sections of people has conducted the elections to the Pappapatti, Keeripatti, Nattarmangalam and Kottakatchiyendal Panchayats which were unable to elect the people's representatives in a democratic way for the last ten years and seen that the Chairmen to the Panchayats were duly elected. He has thus established the rights of the downtrodden people and paved the way for the continuous development of the democracy.

Likewise, yesterday, a historic resolution was adopted to enable an ordinary advocate to argue the cases in the High Court in Tamil to prove his self proficiency in his mother tongue. Being an advocate, I render encomiums to the Hon. Chief Minister as all of these have to engrave in golden letters in the History.

I worship my family leader, who is doing all these good deeds almost each day relentlessly and continuously. Further, I express my hearty thanks to the Hon. Chief Minister who answered for almost 31 minutes to the questions posed by the Members during the question hour and his presence in the House from the beginning to the end of the meeting and for his remarks in depth and necessary explanations.

I also express my thanks to Hon. Ministers, Members and officials for the smooth conduct of the house which were held for the past four days.

XV. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, ten reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1	Second Report of the Committee on Public Accounts 2006-2007	6th December, 2006
2	Third Report of the Committee on Public Accounts 2006-2007	6th December, 2006
3	Fourth Report of the Committee on Public Accounts 2006-2007	6th December, 2006
4	Fifth Report of the Committee on Public Accounts 2006-2007	6th December, 2006
5	Sixth Report of the Committee on Public Accounts 2006-2007	6th December, 2006
6	Seventh Report of the Committee on Public Accounts 2006-2007	7th December, 2006
7	Eighth Report of the Committee on Public Accounts 2006-2007	7th December, 2006
8	Ninth Report of the Committee on Public Accounts 2006-2007	7th December, 2006
9	Tenth Report of the Committee on Public Accounts 2006-2007	7th December, 2006
10	Eleventh Report of the Committee on Public Accounts 2006-2007	7th December, 2006

XVI. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 65 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	44
B.	Reports, Notifications and Other Papers ..	21
	Total ..	65

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